

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA
(Through Video Conferencing)**



O.A/350/625/2021

Date of Order: 15.06.2021

**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

Ashis Kumar Santra, son of Late Ranjan Kumar Santra, aged about 59 years, residing at Village – Haur, Post Office – Haur, District Purba Medinipur, Pin 721131, West Bengal.

--Applicant

-Vs-

1. Union of India, through the Secretary, Ministry of Communication Department of Post, Dak Bhawan, New Delhi 1.
2. Chief Post Master General, Yogayog Bhawan, CR. Avenue, Kolkata 700012.
3. Senior Superintendent of Post Offices, Medinipur Division, Post Office – Medinipur, District – Paschim medinipur, Pin 721155.

--Respondents.

For The Applicant(s): Mr. A. Chakraborty, counsel
Ms. P. Mondal, counsel

For The Respondent(s): Mr. K. K. Maity, counsel

ORDER (ORAL)

Per: Bidisha Banerjee, Member (J)

Heard Ld. Counsels appearing for the parties.

2. This application has been preferred by the applicant to seek the following reliefs:

"An order do issue directing the respondents to grant the benefit as applicable to regular Group D employees since he attained temporary status and also to grant the benefit of regularisation."

3. Ld. Counsel for the applicant, at the outset, would submit that although the applicant has been working as casual labourer for the last twenty years and he was

conferred with temporary status w.e.f. 01.01.2003, till date his services have not been regularized. Ld. Counsel for the applicant would pray that since the applicant has preferred representation dated 02.02.2021 (Annexure-A/3) before Sr. Superintendent of Post Offices, Medinipoore Division (Respondent No. 3) and the same is still pending, the authorities may be directed to consider the representation within a specific time frame.

4. Ld. Counsel for the respondents submits at the Bar that the respondents are trying to consider applicant's case for regularization and the order may be issued shortly. However, he has no objection for consideration of representation as per rules, if the same is pending.

5. Having heard both the Ld. Counsels, without going into the merits of the case, we dispose of this O.A. by directing Respondent No.3 to consider and dispose of the pending representation dated 02.02.2021 by issuing a reasoned and speaking order, as per rules and in view of the submission made on behalf of the respondents authorities at the Bar that the respondents are trying to consider the applicant's case for regularization and the order will be issued shortly, within a period of four weeks from the date of receipt of a copy of this order.

6. The O.A. is accordingly disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

RK